

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

CP-267/ND/2017

In the matter of :  
Rajasthan Bakers (P) Ltd

... PETITIONER

SECTION :  
Under Section 59

Order delivered on 28.5.2018

Coram :  
Dr. Deepti Mukesh,  
Hon'ble Member (Judicial)  
V.K. Subburaj,  
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Sanjeev Kumar, Advocate  
For the Respondent/Corporate Debtor : Mr. SP Singh Chawala, Advocate & Mr. Divesh  
Goyal, PCS

For the Intervener :

ORDER

Learned Counsel for the Applicant is present. Ld. Counsel appearing for the respondent states that he has received instructions from client to file 'Vakalatnama' during the course of the day and seeks time to take further instructions in the matter. It is further stated that the respondent has been advised to negotiate with the applicant and explore the possibility of settlement, if any. Let the matter be negotiated between the Counsels and meeting may be fixed for settlement within 10 days from today.

Post the matter on 06.6.2018.

— Sd —

MEMBER (TECHNICAL)

— Sd —

(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)

Surjit